GOVERNMENT OF INDIA PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS LOK SABHA

UNSTARRED QUESTION NO:2989
ANSWERED ON:29.08.2012
CBI INVESTIGATION OF FORMER UP CM AND MINISTERS
Jena Shri Mohan;Ray Shri Rudramadhab

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the Central Bureau of Investigation (CBI) has provided relief to former Chief Minister and Ministers in disproportionate assets case as reported in the media;
- (b) if so, the details thereof and thereasons therefor;
- (c) whether the CBI has been directed to go slow in the cases being investigated by them against former CMs and VIPs, ministers both at Centre and State level;
- (d) if so, the details thereof;
- (e) the time limit proposed for finalisation of investigations and submission of the report; and
- (f) the measures taken to give more teeth to CBI and make it more effective?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office. (SHRIV. NARAYANASAMY)

- (a)& (b): No, Madam. It is however, mentioned that in one CBI case i.e. RC 19(A)/2003-AC-I dated 5.10.2003 i.e. DA case against Ms. Mayawati, the then Chief Minister of Uttar Pradesh, the Hon'ble Supreme Court of India vide order dated 6.7.2012 in WP (Criminal) No. 135/2008 has quashed the FIR of CBI on the basis that it was without jurisdiction and held that any investigation pursuant thereto was illegal and liable to be quashed.
- (c)& (d): No, Madam.
- (e): So far as time limit for disposal of the cases is concerned, as per CBI Manual, the investigation/enquiry in the Regular cases and Preliminary enquiries must be completed within a period of 12 months & 3 months respectively.
- (f): CBI has full functional autonomy under the Delhi Special Police Act, 1946, as amended by the Central Vigilance Commission Act, 2003 and has the requisite authority under the law for investigation and prosecution purposes. With the enactment of the Central Vigilance Commission Act, 2003, the superintendence over the functioning of the CBI in so far as it relates to the investigation of offences alleged to have been committed under the Prevention of Corruption Act, 1988 vests with the Central Vigilance Commission (CVC).

In addition, to improve the efficiency of the CBI, the Central Government has taken various measures which inter alia include modernization, improvement in training, infrastructure, housing and improving conditions of work and employment of staff of the CBI. Rs. 1 Crore has been sanctioned every year for modernization and improvement of training facilities of the CBI Academy and other Branches. Residential quarters have been constructed by the Govt. in various States for providing residential accommodation and a CBI Head Office building has been constructed in Delhi so as to bring all the branches under one roof.